

**Help from Independent Consultancy Organisations to Save Industries Going Sick**

2966. SHRI MAHENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the financial institutions are taking help from the independent consultancy organisations to save an industry from being declared sick;

(b) if so, the criteria for hiring the services of such organisations;

(c) whether the financial institutions are taking timely action before an industry is declared sick and closed; and

(d) whether the number of sick units are increasing ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The financial institutions take the help of Consultancy Organisations, wherever considered necessary, for carrying out and or vetting of techno-economic viability/diagnostic studies of assisted sick units. The Consultants are usually drawn from a panel maintained by the institutions.

(c) In accordance with the policy of the Government, the financial institutions are expected to identify sickness in an industrial unit at the incipient stage itself, carry out viability studies and nurse such units as are considered potentially viable. For this purpose institutions have a system of continuous monitoring of the accounts of industrial units at various levels and stages.

(d) The number of sick units in the assistance portfolio of the all India financial institutions viz. Industrial Development Bank of India, Industrial Finance Corporation of India, Industrial Credit and Investment Corporation of India, Industrial Reconstruction Bank of India, Life Insurance Corporation of India, General Insurance Corporation of India and Unit Trust of India has increased from 275 units as at the end of December, 1982 to 314 units as at the end of December, 1983.

**Pending adjudication cases against Indian Tobacco Company**

2967. SHRI M. RAGHUMA REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether any progress has been made by the Director General, Customs and Central Excise, in the matter of pending adjudication cases against Indian Tobacco Company;

(b) the reasons why these cases cannot be adjudicated by the concerned Collectors of Central Excise, who issued the original Show Cause Notice to the respective Indian Tobacco Company factory within their jurisdiction; and

(c) the special reasons which led to the decision of Government in entrusting the matter to the Director General for Centralised adjudication ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The case records are being scrutinised by the Director General Inspection and Audit, Customs and Central Excise.

(b) and (c). Generally the cases are adjudicated by the Collectors concerned. However, in cases where the manufacturer is having a factory manufacturing the same goods in different jurisdiction, the adjudication of cases may be entrusted with one authority with a view to have uniformity in approach. M/s. Indian Tobacco Company are having cigarette manufacturing units at five places in the country. The cases pertaining to determination of assessable value have been given to Director General of Inspection for adjudication with a view to have a uniform approach as these involve identical issue.

**Manufacture and Imports of Synthetic and Regenerated Fibres**

2968. SHRI V. SOBHANADREESWARA RAO : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the quantity and value of synthetic and regenerated fibres manufactured in India and imported from abroad in 1982-83 and 1983-84;

(b) whether a study has been made to find out the effect of man-made fabrics on textile industry and Handloom sector; and

(c) if so, the details thereof and recommendation made, if any ?

TILES (SHRI CHANDRA SHEKHAR SINGH) : (a) A statement is enclosed.

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEX-

(b) and (c). Government is not aware of any specific study on this subject.

### Statement

*Statement showing Production and Imports of Synthetic and Regenerated Fibres during 1982-83 and 1983-84*

(Qty. in tonnes)

(Value in Rs. lakhs)

S.No.	Item	Production				Imports (Provisional)			
		1982-83		1983-84		1982-83		1983-84	
		Qty.	Value	Qty.	Value	Qty.	Value	Qty.	Value
1.	Viscose Staple Fibre (*)	49,285	8,058	82,783	13,917	64,851	9,693	35,702	5,540.0
2.	Acetate Staple Fibre	2,041	808	1,625	588	N.A.	N.A.	297.12	115.21
3.	Polyester Staple Fibre	26,095	2,645	27,393	10,417	6,513	978	9,987	1,251
4.	Polypropylene Fibre	302	132	361	169	—	—	—	—
5.	Acrylic Fibre	16,002	6,192	16,589	7,306	1,924	348	1,277	223

(\*) The Import includes regular Viscose Fibre, Polynosic Fibre and HWM Fibre.

### Seizure of Chinese Torches from Assam Mail

2969. DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state :

(a) whether Chinese torches were received from Assam Mail in Railway Parcel Office, New Delhi in June, 1984 and the same were confiscated by the Customs authorities on receiving the information;

(b) whether the name of consignee in the above receipts were assumed and bogus and their addresses were not available;

(c) whether there are reports to the effect that real owners were Railway and ex-railway employees who tried to change the goods;

(d) whether there are also reports that the same persons have been receiving smug-

gled goods under assumed names previously also; and

(e) the measures contemplated in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Efforts made to find out the exact address of the consignee were not fruitful.

(c) to (e). A complaint regarding the involvement of a railway employee in this case was received in November, 1984. However, enquiries made did not indicate involvement of the railway employee.

12.00 hrs.

SHRI K. P. UNNIKRISHNAN (Badagara) : I have two points. I have written a letter to you regarding the rules to be framed under the . . .